

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

OA/21/208/2019

**Dated: 01.03.2019**

Between:

Smt. G. Sandhya Rani,  
D/o. Late G. Ramchander,  
Age 37 years,  
Occ: Jr. MRT (under orders of removal)  
ESIC Medical College Hospital,  
Sanathnagar,  
Hyderabad - 500 038.  
R/o.9-21/3/7/20/1, Road No.6,  
Ashok Nagar Colony,  
Boduppal, Hyderabad - 500 092.

## AND

1. Union of India rep. by  
The Principal Secretary,  
Ministry of Employment and Training,  
Govt. of India, Shramshakti Bhavan,  
New Delhi.
2. The Director General,  
Hqrs. Office, ESI Corporation,  
Panchdeep Bhawan, 2, CIG Marg,  
New Delhi – 110 02.
3. The Insurance Commissioner,  
(Appellate Authority)  
Hqrs. Office, ESI Corporation,  
Panchdeep Bhawan, 2, CIG Marg,  
New Delhi – 110 002.
4. The Regional Director,  
ESI Corporation, Regional Office,  
5-9-23, Hill Fort Road,  
Adarshnagar, Hyderabad – 500 063.
5. The Dean,  
ESI Medical College Hospital,  
Sanathnagar, Hyderabad – 500 038.

Counsel for the Applicant : Mr. P.S. Ramachandra Murthy

Counsel for the Respondents : Mr. N. Srinivasa Rao, SC for ESIC

CORAM:

***Hon'ble Mr. Justice R. Kantha Rao, Member (J)***  
***Hon'ble Mr. B.V. Sudhakar, Member (A)***

**ORAL ORDER**

[Per Hon'ble Mr. Justice R. Kantha Rao, Member (J)]

Heard Sri P.S. Ramachandra Murthy, learned counsel appearing for the applicant and Sri N. Srinivasa Rao, learned Standing Counsel who took Notice on behalf of the respondents.

2. The applicant was working as a Junior MRT in the organization of the respondents. A disciplinary inquiry was initiated against her on the issue of date of birth and ultimately in consequence of the said inquiry, the applicant was removed from service by final order dated 18.12.2017 passed by the disciplinary authority.

3. The applicant submitted an appeal dated 26.02.2018 to the 3<sup>rd</sup> respondent. Though one year has been elapsed, the 3<sup>rd</sup> respondent did not dispose of the appeal. The present O.A. is filed with the grievance relating to non-disposal of the appeal for a long time. Therefore, we are inclined to dispose of the O.A. with a direction to the respondents. Consequently, the 3<sup>rd</sup> respondent is directed to dispose of the appeal submitted by the applicant within a period of eight weeks from the date of receipt of this order by a speaking and reasoned order after affording an opportunity of hearing to the applicant. Accordingly, the O.A. is disposed of at the stage of admission. No order as to costs.

**(B.V. SUDHAKAR)**  
**MEMBER (A)**

**(JUSTICE R. KANTHA RAO)**  
**MEMBER (J)**

pv